

1	2	3	4
22.	Manipur	332.49	310.06
23.	Meghalaya	433.73	152.18
24.	Mizoram	334.23	261.08
25.	Nagaland	250.84	286.06
26.	Odisha	1562.03	1247.84
27.	Puducherry	133.84	134.71
28.	Punjab	871.10	792.48
29.	Rajasthan	1056.04	1536.85
30.	Sikkim	164.46	151.80
31.	Tamil Nadu	2121.49	1800.55
32.	Tripura	105.66	181.90
33.	Uttar Pradesh	5628.85	4853.47
34.	Uttarakhand	538.67	428.85
35.	West Bengal	1891.18	2156.70
36.	Telangana	1139.24	0.00
TOTAL		37387.12	34359.84

Adulterated milk products

587. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are many reports and complaints regarding the unhygienic, contaminated and hazardous milk and milk products sold by local milk dairies run by individuals, if so, the details thereof;

(b) what are the measures taken by Government to ensure the quality and safety of milk and milk products; and

(c) the details of local mechanism to monitor raid and check such milk vendors and ensure the quality of the milk available to the people?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As per information made available by the State/UT

Governments, the number of milk samples analyzed, samples found to be non-conforming to the standards prescribed under the Food Safety and Standards Act, 2006 and Regulations thereunder and action taken during 2014- 15 are as under:

No. of Samples analysed	No. of samples found to be non-conforming	No. of Prosecution launched	Conviction
6649	1559	741	185

Data in respect of milk products has not been compiled.

(b) The implementation and enforcement of Food Safety and Standards (FSS) Act, 2006 primarily rests with the State/UT Governments. Food Safety and Standards Authority of India (FSSAI) regularly takes up the issue of enforcement of the provisions of the Act and regulations thereunder with the State/UT authorities, through periodic written communications as also interaction during the meetings of the Central Advisory Committee. Further, in order to pay a focused attention to the adulteration of milk and milk products, a special cell has been created in the FSSAI. The Secretary, Department of Health and Family Welfare has *vide* D.O. letter dated 13.02.2016 also requested the Chief Secretaries of all States/UTs to issue instructions to administrative and police authorities to extend all possible cooperation to the food safety authorities in carrying out surveillance activities to check food adulteration and manufacture/sale of sub-standards food items.

(c) Random sampling and testing of food products including milk and milk products are done by the officials of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006 and Regulations thereunder. In cases, where the food samples are found to be non-conforming to the prescribed standards, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006.

Preparedness against spread of Zika virus

588. SHRI DARSHAN SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is a possibility of Zika virus to infect people in the country as it is already infecting the people abroad, if so, the details thereof;

(b) whether any vaccine has been developed to contain severity of the disease; and

(c) the measures as part of Government's preparedness being initiated to check the disease?